

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UNITEX APPARELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Unitex Apparels Private Limited
2.	Date of incorporation of corporate debtor	10 November 1994
3.	Authority under which corporate debtor is incorporated / registered	RoC Bangalore under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101KA1994PTC016528
5.	Address of the registered office and principal office (if any) of corporate debtor	No.24, Pete Channappa Industrial Estate, Sumanahalli Circle, Kamakshipalya, Bangalore – 560079
6.	Insolvency commencement date in respect of corporate debtor	29 October 2019
7.	Estimated date of closure of insolvency resolution process	26 April 2020 (180 Days from Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ratnakar Shetty Reg. No.: IBBI/IPA-001/IP-P01630/2019-2020/12718
9.	Address and e-mail of the interim resolution professional, as registered with the Board	F507, Mantri Tranquil Apt, Gubbalala Gate, Off Kanakapura Road, Subramanyapura Post, Bangalore – 560061 E: rcshetty.co@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	RPAR & Co LLP, #16, Level 3, Skyline Towers, 7 th Cross, Sampige Road, Malleswaram, Bangalore – 560003 E: cirp.unitex@gmail.com
11.	Last date for submission of claims	21 November 2019 (14 days from the date of order copy received)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Unitex Apparels Private Limited on 29th October, 2019 (copy of the order was received on 07th November, 2019).

The creditors of Unitex Apparels Private Limited, are hereby called upon to submit their claims with proof on or before 21 November 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in their specified forms. Form B – Operation Creditor (Other than Workmen/Employee); Form C – Financial Creditor; Form D – Workmen/Employee; Form E – Authorised Representative of Workmen/Employee; and Form F – Other Creditors. Copy of the above Forms can be downloaded from <https://ibbi.gov.in/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

RATNAKAR SHETTY
Insolvency Professional
IBBI / IPA-001 / IP-P01630 / 2019-2020 / 12718



Date: 07 November, 2019

Place: Bangalore

Ratnakar Shetty
Interim Resolution Professional